

**ASSETS DISCLOSED AT THE TIME OF ELEVATION AS JUDGE OF THE
HIGH COURT OF PUNJAB & HARYANA
(AS ON 8.2.1999)**

IMMOVABLE PROPERTY:

S.No.	Description of Property	Date of Purchase	Remarks
1.	H.No.730, Sector 8-B, Chandigarh	Sale deed dated 11.11.1994	2 Kanals residential house comprising of 6 bed rooms (which I am presently occupying)
2.	Agricultural land, Village: Kailon, Tehsil: Kharar, District: Ropar	Sale deed dated 8.5.1989	Approximately 10 acres agricultural land with farm house
3.	Flat No.222, Supreme Cooperative Group Housing Society, Mayur Vihar, Delhi	Date of enrolment as member 18.1.1989	Flat 1750 sq. ft. approx. comprising of 2 bedrooms.

MOVABLE PROPERTY:

S.No.	Description	Date of Purchase	Remarks
1.	Accounts	a) Union Bank of India, Sector 8, Chandigarh b) UCO Bank Supreme Court Compound, New Delhi	Balance Rs.4,06,065.04 as on 8.2.1999 Balance Rs.99,185.50 as on 8.2.1999
2.	Jewellery	Approximately 125 tolas (including plain gold ornaments studded with precious/semi-precious stones)	
3.	Car	One	Make Cielo, Model GLX, Registration No. CH-01-R-0730 (Purchased in 1996)
4.	Pistol	One	P. Baretta
5.	Office and Office furniture	Huge library with two computers and software.	
6.	Electronic gadgets like computers, cameras, TVs, VCR, Washing Machine, Microwave, Vacuum Cleaner, Music System, etc.		
7.	Furnitures & Furnishings	Well-furnished and well-equipped fully air conditioned house (No.730, Sector 8-B, Chandigarh)	

All the above property was owned and possessed by me prior to my elevation as Judge of the Hon'ble Punjab & Haryana High Court

**DECLARATION OF ASSETS (REAL ESTATE) OF JAGDISH SINGH KHEHAR AT THE TIME OF
ELEVATION TO THE SUPREME COURT
(AS ON 13.9.2011)**

PAGE 1

Details of Immovable Property:

S.No.	Description of property	Precise location (name of district, division, taluk & village in which the property is situated and its distinctive no., etc.	Area of land (in case of land and building)	Extent of interest	Date of acquisition	How acquired (whether purchased, lease, inheritance, gift or otherwise) and name with details of person/ persons from which/ whom acquired (address and connection of the govt. servant, if any with the person/persons concerned).	Particulars of sanction of prescribed authority, if any	Remarks
1	2 bed room flat	No.222, Supreme Enclave, Mayur Vihar, Delhi	1750 sq.ft. approx.	100%	18.1.1989	Allotted to members of the Supreme Court Bar Association	Acquired before elevation	Presently in occupation of my son
2.	Agricultural land	Village: Kailon, Tehsil: Mohali, District: SAS Nagar, Punjab	10 Acres approx.	100%	8.5.1989	Purchased from M/s.Harbans Kaur and M/s.Anu Singh owners in equal shares	Acquired before elevation	Fully grown orchard being leased out on annual/bi-annual basis.
3.	Agricultural land	Village: Landran, Tehsil: Mohali, District: SAS Nagar, Punjab	1250 sq. yards approx.	100%	27.9.1989	Purchased from Shri Ranjodh Singh	Acquired before elevation	Being used as passage to Sl.No.2
4.	6 bed room residential house	House No.730, Sector 8-B, Chandigarh	1000 sq. yards	100%	11.11.1994	Purchased from Shri Mohinder Prakash Sabhlok	Acquired before elevation	Fully furnished and fully air conditioned house.

Note: I have neither purchased nor sold, nor acquired by any other means, immovable property after my elevation.

DETAILS OF INVESTMENTS/DEPOSITS IN SAVINGS BANK ACCOUNTS AND MOVABLE PROPERTIES OF SELF
(AS ON 13.9.2011)

Balance in GPF Account	Remarks
Provident fund as deposited from 8.2.1999 upto 30.11.2009, at Chandigarh as also from 1.12.2009 upto 7.8.2010, at Nainital and from 8.8.2010 till 12.9.2011 and on 13.9.2011 in Supreme Court of India	Rs.41,77,434/-
Balance in Saving Bank Account (s)	
1. Union Bank of India, Sector 8-C, Chandigarh – A/c “A” Balance as on 13.9.2011 – Rs.2,12,513/-	Deposits in this account are exclusively from agricultural income of land described in Page 1.
2. Union Bank of India, Sector 8-C, Chandigarh – A/c “B” Balance as on 13.9.2011 – Rs.7,23,568/-	Deposits in this account are exclusively from rental income of House No.730, Sector 8-B, Chandigarh
3. UCO Bank, Supreme Court Compound, New Delhi – A/c “C” Balance as on 13.9.2011 – Rs.1,56,397.50	Salary account in the Supreme Court
4. ING Vysya Bank, High Court Complex, Bangalore – A/c “D” Balance as on 13.9.2011 – Rs.99,118.16	Salary account while I was Chief Justice of Karnataka High Court
FIXED DEPOSITS in the Union Bank of India, Sector 8-C, Chandigarh	FDR of Rs.5 lakh each were made only out of the deposits in the Union Bank Account, A/c “B”, i.e., rental income of House No.730, Sector 8-B, Chandigarh.
i) FDR No.30326230	
ii) FDR No.30325908	
iii) FDR No.30325909	
iv) FDR No.30325395	
v) FDR No.30325396	
vi) FDR No.30325418	
vii) FDR No.30326070	
viii) FDR No.30327457	
ix) FDR No.30327456	
x) FDR No.30327740	
Other moveable properties:	
Jewellery approximately 125 tolas (self as well as spouse), as declared at the time of elevation. Two pairs of gold cufflinks received by way of gift from parents after elevation. No addition to spouse’s jewellery.	
One P. Baretta Pistol, received from paternal grandfather.	
Note: Household goods (value less than Rs.25,000/-) are not shown in the Statement.	

**DECLARATION OF ASSETS (REAL ESTATE) OF MRS.MADHURPREET KAUR KHEHAR
(AS ON 13.9.2011)**

Details of Immovable Property:

S.No.	Description of property	Precise location (name of district, division, taluk & village in which the property is situated and its distinctive no., etc.	Area of land (in case of land and building)	Extent of interest	Date of acquisition	How acquired (whether purchased, lease, inheritance, gift or otherwise) and name with details of person/ persons from which/ whom acquired (address and connection of the govt. servant, if any with the person/persons concerned).	Particulars of sanction of prescribed authority, if any	Remarks
1	Plot of urban land	At Garhshanker, District: Hoshiarpur, Punjab	44 ft. x 70 ft. = 3080 sq.ft.	100%	9.10.2007	By way of inheritance from mother through Will dated 16.3.2002	Not applicable	
2	10 booths	At Garhshanker, District: Hoshiarpur, Punjab	9 measure 10 ft. x 24 ft., 1 measures 10 ft. x 19 ft.	100%	9.10.2007	By way of inheritance from mother through Will dated 16.3.2002	Not applicable	

DETAILS OF INVESTMENTS/DEPOSITS IN SAVINGS BANK ACCOUNTS AND MOVABLE PROPERTIES OF
MRS.MADHURPREET KAUR KHEHAR
 (AS ON 13.9.2011)

Balance in GPF Account	Remarks
NOT APPLICABLE	
Balance in Saving Bank Account (s)	
1. Vijaya Bank, Garhshanker, District: Hoshiarpur, Punjab – A/c “A” Balance Rs.1,96,030/-	Deposits in this account are only from rental income from booths at Garshankar
Other movable properties:	
Jewellery approximately 125 tolas (self as well as husband’s), as declared at the time of elevation. No addition to jewellery after elevation.	
Note: Household goods (value less than Rs.25,000/-) are not shown in the Statement.	

REVISED
(AS ON 22.07.2014)

DECLARATION OF ASSETS (REAL ESTATE) OF JUSTICE JAGDISH SINGH KHEHAR

Details of Immovable Property:-

S.No.	Description of property	Precise location (name of district, division, taluk & village in which the property is situated and its distinctive no., etc.)	Area of land (in case of land and building)	Extent of interest	Date of acquisition	How acquired (whether purchased, lease, inheritance, gift or otherwise) and name with details of person/ persons from which/ whom acquired (address and connection of the govt. servant, if any with the person/persons concerned)	Particulars of sanction of prescribed authority, if any	Remarks
1	1 st floor flat alongwith Basement	A-2/113, Safdarjung Enclave, New Delhi	200 sq. yards	50%	26.2.2014	Purchased from Pal & Paul Builders Limited from out of sale proceeds of Flat no. 222, Supreme Enclave, Mayur Vihar, Delhi besides Rs.10 lacs from existing bank accounts	N.A.	Presently in occupation of my son
2.	Agricultural land	Village: Kailon, Tehsil: Mohali, District: SAS Nagar, Punjab	10 Acres approx.	100%	8.5.1989	Purchased from M/s.Harbans Kaur and M/s.Anu Singh owners in equal shares	Acquired before elevation	Fully grown orchard being leased out on annual/bi-annual basis.
3.	Agricultural land	Village: Landran, Tehsil: Mohali, District: SAS Nagar, Punjab	1250 sq. yards approx.	100%	27.9.1989	Purchased from Shri Ranjodh Singh	Acquired before elevation	Being used as passage to Sl.No.2
4.	Agricultural land	Village: Landran, Tehsil: Mohali, District: SAS Nagar, Punjab	1750 sq. yards approx.	100%	15.5.2014	Purchased from Smt. Balvir Kaur from out of GPF withdrawal and existing Fixed Deposits in Bank	N.A.	Being used as passage alongwith Sl. No. 3, to Sl.No.2
5.	6 bed room residential house	House No.730, Sector 8-B, Chandigarh	1000 sq. yards	100%	11.11.1994	Purchased from Shri Mohinder Prakash Sabhlok	Acquired before elevation	Fully furnished and fully air conditioned house.

REVISED
(AS ON 22.07.2014)

DETAILS OF INVESTMENTS/DEPOSITS IN SAVINGS BANK ACCOUNTS AND MOVABLE PROPERTIES OF SELF

Balance in GPF Account	Remarks
Provident fund as deposited from 8.2.1999 upto 30.11.2009, at Chandigarh as also from 1.12.2009 upto 7.8.2010, at Nainital and from 8.8.2010 till 12.9.2011, at Karnataka, and from 13.9.2011 till date in Supreme Court of India	Rs.18,95,374/- (Rs.60 lacs withdrawn for purchase of property)
Balance in Savings Bank Account (s)	
1. Union Bank of India, Sector 8-C, Chandigarh – A/c “A” Balance as on 22.7.2014 – Rs.5,21,757.00	Deposits in this account are exclusively from agricultural income of land described on Page 5 above.
2. Union Bank of India, Sector 8-C, Chandigarh – A/c “B” Balance as on 22.7.2014 – NIL	Closed
3. UCO Bank, Supreme Court Compound, New Delhi – A/c “C” Balance as on 22.7.2014 – Rs.7,76,953.00	Salary account in the Supreme Court
4. ING Vysya Bank, High Court Complex, Bangalore – A/c “D” Balance as on 13.9.2011 – NIL	Closed
FIXED DEPOSITS in the Union Bank of India, Sector 8-C, Chandigarh i) FDR No.30326230 ii) FDR No.30325908 iii) FDR No.30325909 iv) FDR No.30325395 v) FDR No.30325396 vi) FDR No.30325418 vii) FDR No.30326070 viii) FDR No.30327457 ix) FDR No.30327456 x) FDR No.30327740	Closed. Withdrawn for purchase of Agricultural property mentioned at Sl. No. 4 on page 5 above.
Other moveable properties:	
Jewellery approximately 125 tolas (self as well as spouse*), as declared at the time of elevation. Two pairs of gold cufflinks received by way of gift from parents after elevation. No addition to spouse’s jewellery.	
One P. Baretta Pistol, received from paternal grandfather.	
Note: Household goods (value less than Rs.25,000/-) are not shown in the Statement.	

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(AS ON 22.07.2014)

DECLARATION OF ASSETS (REAL ESTATE) OF MRS. MADHURPREET KAUR KHEHAR

Details of Immovable Property:

S.No.	Description of property	Precise location (name of district, division, taluk & village in which the property is situated and its distinctive no., etc.)	Area of land (in case of land and building)	Extent of interest	Date of acquisition	How acquired (whether purchased, lease, inheritance, gift or otherwise) and name with details of person/ persons from which/ whom acquired (address and connection of the govt. servant, if any with the person/persons concerned).	Particulars of sanction of prescribed authority, if any	Remarks
1	Plot of urban land	At Garhshanker, District: Hoshiarpur, Punjab	44 ft. x 70 ft. = 3080 sq.ft.	100%	9.10.2007	By way of inheritance from mother through Will dated 16.3.2002	Not applicable	
2	10 booths	At Garhshanker, District: Hoshiarpur, Punjab	9 measure 10 ft. x 24 ft., 1 measures 10 ft. x 19 ft.	100%	9.10.2007	By way of inheritance from mother through Will dated 16.3.2002	Not applicable	

REVISED
(AS ON 22.07.2014)

DETAILS OF INVESTMENTS/DEPOSITS IN SAVINGS BANK ACCOUNTS AND MOVABLE PROPERTIES
OF MRS. MADHURPREET KAUR KHEHAR

Balance in Account	Remarks
NOT APPLICABLE	
Balance in Saving Bank Account (s)	
1. Vijaya Bank, Garhshanker, District: Hoshiarpur, Punjab – A/c “A” Balance Rs.7,54,000/- (approx.)	Deposits in this account are only from rental income from booths at Garshankar
Other movable properties:	
Jewellery approximately 125 tolas (self as well as husband’s), as declared at the time of elevation. No addition to jewellery after elevation.	
Note: Household goods (value less than Rs.25,000/-) are not shown in the Statement.	